

**Central Administrative Tribunal  
Madras Bench**

**OA 310/0323/2017**

**Dated Thursday the 22<sup>nd</sup> day of November Two Thousand Eighteen**

**P R E S E N T**

**Hon'ble Mr. R.Ramanujam, Member(A)  
&  
Hon'ble Mr. P. Madhavan, Member (J)**

1. K. Venkatramani  
Flat No. 112, Terra 4, Primex Verterra Apartments  
Lavender Street  
Mugalivakkam, Chennai – 600 125.
2. P. Natrajan  
36/D, Panchayat Office Street  
ManthopuPodanur Post  
Coimbatore – 641 023.
3. J. Raghunathan  
84, Kovai Mahalingapuram  
Vellore (PO)  
Coimbatore – 641 111. .... Applicants

**By Advocate M/s. D. Nagasaila**

**Vs.**

1. The Employees State Insurance Corporation  
Represented by its Director General  
Head Quarters Office, Panchadeep Bhavan  
CIG Marg, New Delhi – 110 002.
2. The Regional Director  
Regional Office (Tamil Nadu)  
Employees State Insurance Corporation  
143, Sterling Road, Nungambakkam  
Chennai – 600 034.

3. The Director  
Sub-Regional Office (Coimbatore)  
Employees' State Insurance Corporation  
Ramanathapuram, Coimbatore – 641 045. .. Respondents

By Advocate **Mr. C. V. Ramachandramurthy**

**ORAL ORDER**

Pronounced by Hon'ble Mr. R. Ramanujam, Member(A)

The applicant has filed this OA seeking the following reliefs:

- “1. Set aside order PF/B-11/14/1/05-E.III dated 07.05.2008 passed by the I respondent and
- 2. Direct the respondents to fix the applicants pay in the pay scale of Rs. 6500-100-10500 with Grade Pay Rs. 4600/- and consequentially revise the pension of the applicants with all consequential benefits including arrears with interest from 01.10.2007.
- 3. Pass any such further or other orders”

2. When the matter came up for hearing, learned counsel for the applicant submits that the relief sought by the applicant had been granted by a Memorandum of the respondents dated 23.01.2018 and accordingly the OA has become infructuous.

3. Recording the above statement, OA is dismissed as infructuous.

(P. Madhavan)  
Member (J)

AS

22.11.2018

(R. Ramanujam)  
Member(A)